

FIR No. 64/2020
PS : HNRS
U/s 379/411 IPC
State Vs. Kalpana @ Sapna

(Through Video Conferencing)

15.07.2020

Application for grant of bail on behalf of accused Kalpana @ Sapna D/o Man Bahadur


Present: Ld. APP for the State
Ms. Sareeka Sharma, LAC for accused.

LAC for accused has submitted that accused is in JC since 08.02.2020 and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Kalpana @ Sapna D/o Man Bahadur is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Kalpana @ Sapna D/o Man Bahadur be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.


(Chander Mohan)
MM-04/Central:
Delhi/15.07.2020

FIR No. 63/2020
PS : HNRS
U/s 379/411 IPC
State Vs. Kalpana @ Sapna

(Through Video Conferencing)

15.07.2020

Application for grant of bail on behalf of accused Kalpana @ Sapna D/o Man Bahadur


Present: Ld. APP for the State
Ms. Sareeka Sharma, LAC for accused.

LAC for accused has submitted that accused is in JC since 08.02.2020 and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Kalpana @ Sapna D/o Man Bahadur is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Kalpana @ Sapna D/o Man Bahadur be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.


(Chander Mohan)
MM-04/Central:
Delhi/15.07.2020

FIR no. 131/2018
PS Sarai Rohilla
U/s 279/304A IPC
State Vs. Kamaldeen

15.07.2020

(Through Video Conferencing)

Application on behalf of the applicant/accused namely Gautam (driver and owner of the alleged vehicle bearing no. HR-55M-1692) for releasing the driving licence bearing no. 11455/11

Present:- Ld. APP for the State.
Counsel for applicant/accused.

This is an application for release of driving licence of accused/applicant.
Heard.

The normal functioning of court continues to be remain suspended. It may take some more time for the trial of the present case to re-commence. This court is in agreement with argument of counsel for the accused that accused cannot be deprived of his DL for a long time as it is required by him to earn his livelihood. Since, their appears to be bleak chance of commencement or conclusion of the trail in near future, this court hereby orders the release of driving licence of accused/applicant. However, ahlmad shall keep the photocopy of self-attested DL (attested by applicant/accused) on record in place of original licence and also obtain an acknowledgment of applicant/accused of such release. Accused shall be bound to produce the same during trail as and when ordered.



(Chander Mohan)
MM-04/Central/THC
15.07.2020

FIR no. 1106/2014
PS Sarai Rohilla
U/s 279/337/468/471IPC

15.07.2020

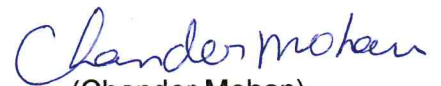
(Through Video Conferencing)

Application for releasing of driving licence of applicant/accused.

Present:- Ld. APP for the State.
Counsel for applicant/accused.

This is an application for release of driving licence of accused/applicant.
Heard.

The normal functioning of court continues to be remain suspended. It may take some more time for the trial of the present case to re-commence. This court is in agreement with argument of counsel for the accused that accused cannot be deprived of his DL for a long time as it is required by him to earn his livelihood. Since, their appears to be bleak chance of commencement or conclusion of the trail in near future, this court hereby orders the release of driving licence of accused/applicant. However, ahlmad shall keep the photocopy of self-attested DL (attested by applicant/accused) on record in place of original licence and also obtain an acknowledgment of applicant/accused of such release. Accused shall be bound to produce the same during trail as and when ordered.


(Chander Mohan)
MM-04/Central/THC
15.07.2020

FIR No. 06/2020
PS : HNRS
U/s 379/411 IPC & 103 DP Act
State Vs. Kalpana @ Sapna

(Through Video Conferencing)

15.07.2020

Application for grant of bail on behalf of accused Kalpana @ Sapna D/o Man Bahadur

Present: Ld. APP for the State
Ms. Sareeka Sharma, LAC for accused.

LAC for accused has submitted that accused is in JC since 08.02.2020 and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Kalpana @ Sapna D/o Man Bahadur is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Kalpana @ Sapna D/o Man Bahadur be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

Chander Mohan
(Chander Mohan)
MM-04/Central:
Delhi/15.07.2020